GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2703

TO BE ANSWERED ON THE 09TH JULY, 2019/ ASHADHA 18, 1941 (SAKA)
ATTACKS ON SENIOR CITIZENS

2703. SHRI BHAGWANTH KHUBA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the rise in the number of incidents of rapes, murders, attacks on senior citizens in the country;
- (b) if so, the details thereof;
- (c) whether the Government has taken any strong steps on these issues with the State Governments; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

- (a) & (b): National Crime Records Bureau (NCRB), compiles and publishes statistics on crimes in its publication "Crime in India". The published reports are available till the year 2016. As per the data available for the period from 2014 to 2016, there is no such trend.
- (c) & (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law

and order, protection of life and property of the citizens rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Further, the Maintenance and Welfare of Parents and Senior Citizens (MWPSC) Act, 2007 prescribes that State Governments are to develop a Comprehensive Action Plan for protection of life and property of senior citizens. The MWPSC Act, 2007 also has provisions for punishment of children or relative, who abandons senior citizens, imprisonment upto three months or fine of upto Rs. 5000/- or both.

The Ministry of Home Affairs has also issued advisories to the States/UTs on 'Implementation of National Policy on Older Persons' and also on 'Protection of Life and Property of Senior Citizens'. These advisories are available in www.mha.gov.in.
